

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.58/MP/2026 along with IA Nos. 14/2026 & 44/2026

Subject : Petition under Section 79 (1)(c) of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, seeking extension of the commissioning date and start date of connectivity.

Petitioner : VEH Saur Urja Private Limited (VSUPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **24.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, VSUPL
Ms. Poorva Saigal, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Shree Dwivedi, Advocate, CTUIL
Ms. Kavya Bhardwaj, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought liberty to file a rejoinder to the reply filed by the Respondent/CTUIL.

2. Considering the above, the Commission permitted the Petitioner to file its rejoinder within two weeks. In the meantime, the direction issued by the Hon'ble High Court *vide* order dated 20.3.2026 will continue till the next date of hearing.

3. The Petition, along with IAs, will be listed for hearing on **16.6.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)